

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 103**  
New Res A-15/2024  
In  
40/2007

**IN THE MATTER OF:**

Smt. Geeta Khanna

**Vs**

M/s Anil Rubber Mills Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 397/398**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Aashish Verma, Mr. Kartikeya Bhargava, Advocates.

For the Respondent: Mr. Mohit D Ram Advocate.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New Res. A-15/2024:-**

This application has been filed seeking recall of order dated 11.03.2024 by which the matter was dismissed for non-prosecution.

We have heard the submissions made by the Learned Counsel appearing for the Applicant. Learned Counsel appearing for the Respondent objected to the recall of the order. However, to meet the ends of justice, we deem it appropriate to recall the order dated 11.03.2024 and restore the matter i.e. CP- 40/2007 to its original position, subject to payment of Rs. 10,000/- as cost to be deposited in Prime Minister's National Relief Fund within one week. The Applicant shall file proof of deposit within two days after deposited the cost.

**IA allowed.**

List the main matter on **03.06.2024**.

We make it clear to the parties that no further adjournment will be granted on the next date of hearing.

Sd/-

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**